NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM HON'BLE MEMBER (TECHNICAL) **TMT. T.KRISHNA VALLI HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/ 88/KOB/2024 in CP(C/ACT)/28/KOB/2023
SECTION	RULE 11 NCLT
NAME OF PARTIES	DR.HYDERALI KALLIYATH & ANOTHER V/S VETTATHUNADU REHABILITATION CENTRE PVT LTD AND 10 OTHERS .
PETITIONERS ADVOCATE/ PROFESSIONAL	CS SREEPRIYA KALARIKKAL (COMPANY SECRETARY)
RESPONDENTS ADVOCATE/ PROFESSIONAL	M/S OMEGA ALLIANCE

04 JUNE 2024

O R D E R

IA(C/ACT)/ 88/KOB/2024 in CP(C/ACT)/28/KOB/2023

This is an IA bearing No. 88/KOB/2024 filed by the Applicants under Rule 11 of the NCLT Rules, 2016 seeking permission to implead **Registrar of Companies**, Kerala, the **Regional Director,** Noida, DIN cell, Ministry of Corporate Affairs and one **Mr. Yasir Arafat**, shareholder having address at Kalliyath House, Alinchuvadu, Tirur P.O., Kerala 676101 as Additional respondents 9,10&11 respectively in main CP(C/ACT)/28 /KOB/2023. Learned Counsel, Mr. Sherry Samuel Oommen (R1 & R2) and Learned Counsel, Mr. Akhil Suresh (R3 to R8) are physically present in court.

Learned authorised representative, PCS Ms. Sreepriya Kalarikkal appears on behalf of the Applicants through virtual mode and submits that as regards relief sought as at prayer clause (b) in the present application, she will take necessary recourse to correct the same by filing an IA seeking amendment in the present IA. Let the same be done within a period of one week. Copy of the Interlocutory Application seeking amendments in the IA No. 88/KOB/2024 shall also be served on the Counsel appearing for the respondents.

List this matter for further consideration on **18.06.2024.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

T.KRISHNA VALLI
MEMBER (JUDICIAL)